

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

226. C.P.(IB)/737(MB) 2021

IN THE MATTER OF

Bank Of Baroda (Creditor) Through The
Resolution Professional Mr. Shailesh
Bhalchandra Desai

V/S

MR. TEJAS S. KHANDHAR

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)